

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**ORIGINAL APPLICATION NO. 217 OF 2024 (EZ)**

**IN THE MATTER OF:**

NEWS ITEM TITLED "CAG FAULTS CITY'S WASTE PROCESSING" APPEARING IN THE SHILLONG TIMES DATED 16.09.2024.

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Filed on: 08.01.2025  
New Delhi

Filed by

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HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 217/2024/EZ

**IN THE MATTER OF:-**

News Item titled "CAG faults city's waste processing" appearing in the Shillong Times dated 16.09.2024

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO.1 -  
MEGHALAYA POLLUTION CONTROL BOARD**

I, Dr. George H. Chyrmang, MFS, S/o Shri (L) Datip Kyndiah, Age 43 years, having office at Lumpyngngad, Shillong, Meghalaya, do hereby solemnly affirm and declare as under :-

1. That I am presently posted as the Member Secretary of the Meghalaya State Pollution Control Board, MSPCB, and as such in my official capacity I am conversant with the facts and records of the case and hence competent and authorized to swear this affidavit on behalf of MSPCB, hereinafter referred to as the 'Board'.

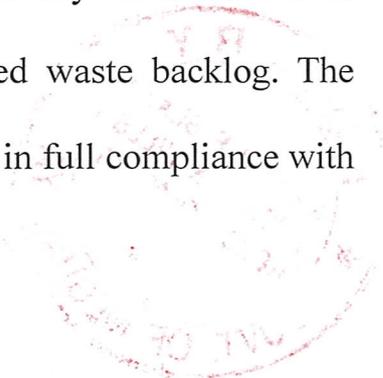
2. That on 1.10.2024, the Hon'ble Tribunal, Principal Bench was pleased to register a suo moto Original Application and observed as under: -

"2. The news item relates to the waste processing efficiency in Shillong, particularly at the Shillong Landfill



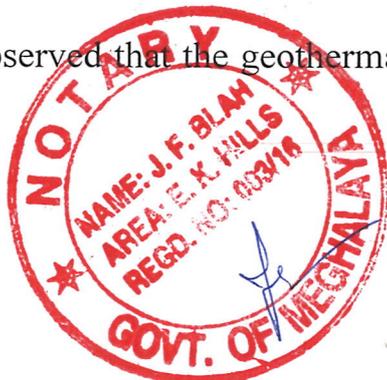
Facility (SLF) as raised by the Comptroller and Auditor General of India. As per the article, the SLF, established under the North-Eastern Region Capital Cities Development Investment Program (NERCCDIP), was designed to have a life span of 15 years, up to 2029. However, due to inefficient waste processing, the landfills operational lifespan has been significantly reduced. Phase 1 of the SLF, completed in May 2017, is already fully utilized and covered with vegetation. Phase 2, completed in February 2021, is filling up rapidly and is expected to last only until 2025.

3. The news item states that the CAG report highlights that the lack of efficient waste processing has led to the premature filling of the landfill. Furthermore, the existing waste processing facilities are inefficient to handle the volume of waste generated by the city. This has led to improper processing and increased waste backlog. The waste processing activities are not in full compliance with



environmental regulations and standards. This includes inadequate measures for waste segregation and treatment. The inefficiencies in waste processing are leading to environmental degradation. Unprocessed waste and improper disposal contribute to pollution and health hazards.”

4. The Hon'ble Tribunal was pleased to arrange the Meghalaya Pollution Control Board as Respondent No.1. The Board is filing this instant Affidavit to place on record the steps taken to comply with the environmental norms and the implementation of statutory rules pertaining to management of waste in the State.
5. It is stated that the Board on 1.8.2024 carried out inspection on the sanitary landfill facility of Shillong Municipal Board located at Marten, Mawiong, East Khasi Hills District, Meghalaya. The inspection was done to monitor the compliance of the Solid Waste Management Rules 2016. The inspection team, amongst other issues, observed that the geothermal lining is all peeled off and in



deteriorated condition. It also observed that the drainage system and the leachate treatment plant are not at all maintained. A report on leachates and water quality at the landfill was also conducted on 1.8.2024.

A copy of the inspection report conducted on 1.8.2024 is marked and annexed as **Annexure R/1**.

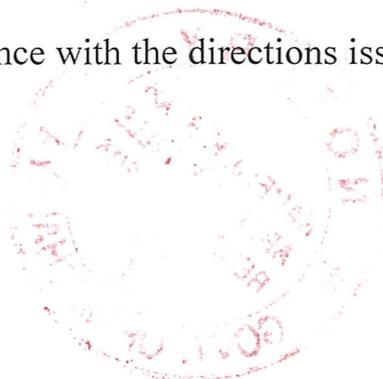
A copy of the report on leachates and water quality conducted on 1.8.2024 is marked and annexed as **Annexure R/2**.

6. It is stated that pursuant to the inspection done on 1.8.2024, the Board wrote to the Chief Executive Officer, Shillong Municipal Board pointing out the deficiencies found in the sanitary landfill. The Board directed the Municipal Board to take immediate action to address the issues pointed out during the inspection.

A copy of the communication dated 14.8.2024 is marked and annexed as **Annexure R/3**.

7. Thereafter, another inspection was carried out on 9.10.2024 to monitor the compliance with the directions issued by the Board. The

MEMBER SECRETARY  
Meghalaya State Pollution Control Board  
Shillong



inspection report records no substantial progress was made. A joint inspection was also carried out with the Central Pollution Control Board on 9.10.2024. A report on leachate quality, ambient air quality and ambient noise level at the Shillong Sanitary Landfill Facility was also conducted on 9.10.2024.

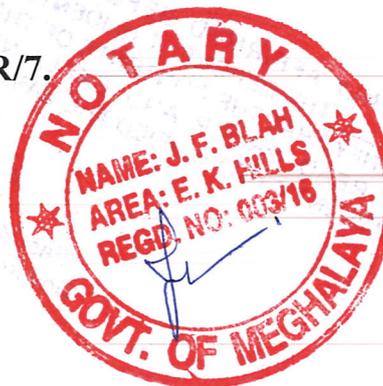
A copy of the inspection report conducted on 9.10.2024 is marked and annexed as **Annexure R/4**.

A copy of the joint inspection report conducted on 9.10.2024 is marked and annexed as **Annexure R/5**.

A copy of the report on leachate quality, ambient air quality and ambient noise level at the Shillong Sanitary Landfill Facility conducted on 9.10.2024 is marked and annexed as **Annexure R/6**.

8. On 28.10.2024, a show cause notice was issued to the Chief Executive Officer, Shillong Municipal Board for non-compliance to Direction at para 6.

A copy of the show cause notice dated 28.10.2024 is marked and annexed as **Annexure R/7**.



9. Environmental Compensation amounting Rs. 26,25,000/- Rupees (Twenty-Six Lakhs and twenty five thousand only) Imposed to Chief Executive Officer, Shillong Municipal Board Dt. 7.01.2025 for discharge of leachate/ untreated effluent from leachate treatment tank directly into the open space/ drain.

A copy of the Environmental Compensation dated 7.01.2025 is marked and annexed as **Annexure R/8**

10. I say that the facts stated in the above paras are true and correct to the best of my knowledge and information.

Identified by:



(Miss, P. S. Barch)

Advocate



  
DEPONENT

MEMBER SECRETARY  
Meghalaya State Pollution Control Board  
Shillong

SOLEMNLY AFFIRMED BEFORE ME THIS DAY  
ON 8/1/25 THE DEPONENT IS IDENTIFIED BY P.S. Barch  
I CERTIFY THAT THE CONTENTS OF THE AFFIDAVIT  
ARE READ, ORDER AND EXPLAINED TO THE  
DEPONENT WHO VERIFIED THE SAME BEFORE ME  
J. F. BLAH  
NOTARY  
East Khasi Hills District  
Government of Meghalaya

VERIFICATION

Verified at *Shillong* on this the *8<sup>th</sup>* day of January, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.

**DEPONENT**

MEMBER SECRETARY  
Meghalaya State Pollution Control Board  
Shillong



Inspection of the Sanitary Landfill Site of Shillong Municipal Board located at Marten, Mawiong, East Khasi Hills has been carried out by Shri J.F. Lamurong, Environmental Engineer, MSPCB in the presence of Shri R. Pasi, Assistant Engineer, Shillong Municipal Board on 1<sup>st</sup> August, 2024 to monitor compliance of the Solid Waste Management Rules, 2016.

**FACILITIES PROVIDED:**

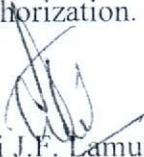
- Sanitary Landfill site – Operational
- Hazardous Treatment facility – Ready to operate
- Legacy waste – Operational
- Composting – Operational
- Mini-composting – operational
- CBWTF – Not in operation at the time of inspection.

**OBSERVATION:**

1. Total waste received at the facility is around 150 ton per day.
2. No segregation of solid waste, the solid waste both biodegradable waste & non-biodegradable waste were dumped. When enquired, the person present at site informed that 50% of the mixed waste i.e. 75 TPA approx is dumped and further treated in the composting plant and remaining 50% is dumped directly in the landfill site (Pic. enclosed as Plate –I).
3. Road leading to the areas where all mixed waste were dumped is in deteriorated condition (Pic. enclosed as Plate –II).
4. Solid waste were observed littering around the approach road.
5. Weight bridge installed found non-operational at the time of inspection. Data is observed to have been recorded manually, however the data on waste to be disposed was not recorded.
6. Recyclable materials is being pickup by rack picker with no personal protective equipment provided. When enquired, it was informed that around 8 tonnes approx of recycleable is being collected by the informal sector.
7. Clearing of Legacy waste through excavator has started since June,2024. One trommel machine installed for segregation of legacy waste (Pic. enclosed as Plate –III). Trucks were seen waiting in line for loading of the segregated plastic waste. Authorization yet to be obtained.
8. The geo thermal lining is all peeled off and in deteriorated condition, due to which it is most likely possible for leachate to find ways penetrating into the ground (Pic enclosed as Plate - IV)
9. The drainage system and leachate treatment plant constructed is not at all being maintained. The leachate is observed discharging directly without proper treatment (Pic enclosed as Plate - V).
10. Green belt not maintained.
11. No facility provided for washing or cleaning of vehicles carrying and disposing solid waste.

**Remarks:**

- The above facilities were found operating without Consent to Operate and without valid Authorization.

  
 Shri J.F. Lamurong,  
 EE, MSPCB

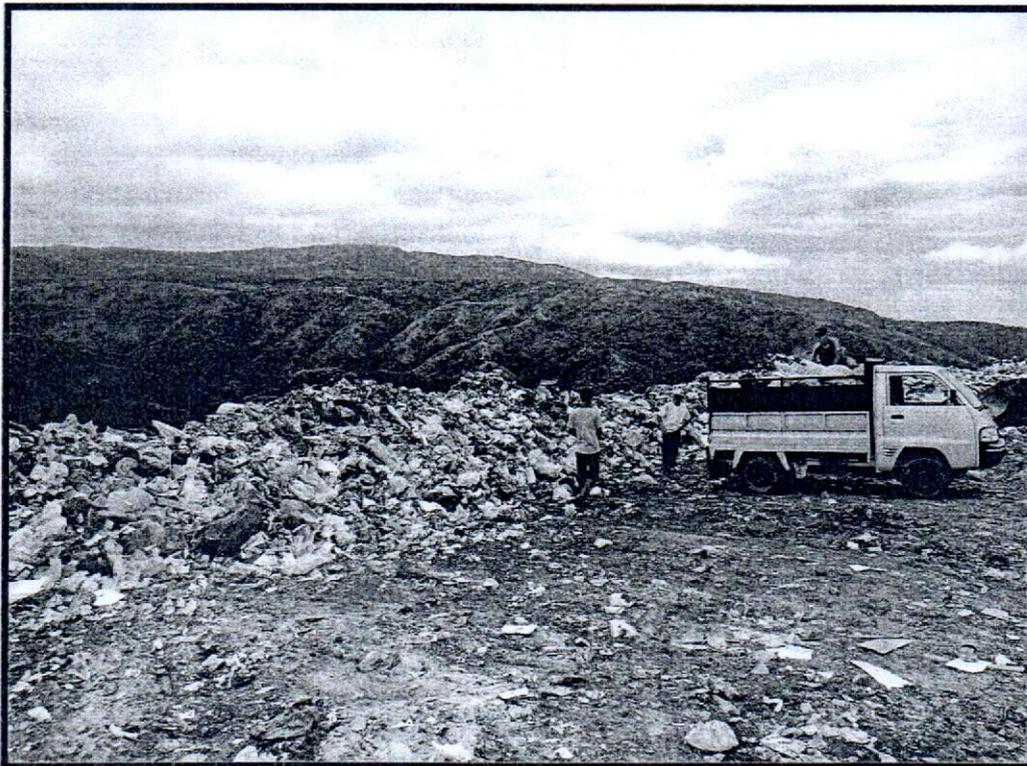


Plate – I (Showing mixed solid waste dumped in the Sanitary Landfill and Composting area)



Plate – II (Showing the deterioration of approach road to the Landfill)



Plate – III (Showing clearing of Legacy waste from Phase-I of landfill site )



Plate - IV (Showing geo thermal lining has been peeled off )



Plate - V (Showing the leachate treatment plant left abandoned )

**REPORT ON THE LEACHATES AND WATER QUALITY AT  
SHILLONG SANITARY LANDFILL FACILITY, MAWIONG, EAST KHASI HILLS DISTRICT**

**1) MONITORING OF THE QUALITY OF LEACHATES**

The Board has carried out the monitoring of the quality of Leachates from Shillong Sanitary Landfill Facility, Mawiong, East Khasi Hills District on 1<sup>st</sup> August, 2024. The result below (Table 1.0) indicated that the concentration of Total Dissolved Solids, Total Suspended Solids, Chloride, Biochemical Oxygen demand were found to be above the prescribed standards for Land Disposal of Treated Leachates as per the Solid Waste Management Rules 2016.

**Table 1.0: Leachates Data at Shillong Sanitary Landfill Facility, Mawiong, East Khasi Hills District**

Parameters	Test Method:	Limits	Test Results of Sample code/Sampling location
		Standards for Land Disposal of Leachates as per Solid Waste Management Rules 2016	G/141/24/2 Outlet Leachates (Treated) Shillong sanitary landfill facility Mawiong
<i>pH at 27°C</i>	4500-H <sup>+</sup> B APHA 24 <sup>th</sup> Ed. No	5.5-9.0	7.6
<i>Total Dissolved Solids (TDS) (mg/l)</i>	2540C APHA 24 <sup>th</sup> Ed. No.	2100.0	11092.0
<i>Total Suspended Solids (mg/l)</i>	2540D APHA 24 <sup>th</sup> Ed. No	200.0	3629.0
<i>Chloride (mg/l)</i>	4500-Cl <sup>-</sup> B APHA 24 <sup>th</sup> Ed. No	600.0	1475.0
<i>Fluoride (mg/l)</i>	4500-F-D APHA 24 <sup>th</sup> Ed. No	*	0.16
<i>Ammonia Nitrogen (mg/l)</i>	4500-NH <sub>3</sub> A&C APHA 24 <sup>th</sup> Ed. No	*	750.0
<i>Biochemical Oxygen Demand at 27°C (mg/l)</i>	IS-3025 (P-44)	100.0	1345.0
<i>Chemical Oxygen Demand (mg/l)</i>	5220-C APHA 24 <sup>th</sup> Ed. No	*	2210.0

\*Not Prescribed

  
**SENIOR SCIENTIST  
MSPCB, SHILLONG**

NO.MPCB/ CON-8/2009/2024-2025/ 152

Dtd: the 14 August, 2024.

To,

Chief Executive Officer,  
Shillong Municipal Board,  
Shillong.

Sub: Directions for non-compliance to Solid Waste Management Rules, 2016.

Sir,

With reference to the above, an inspection of the Sanitary Landfill of Shillong Municipal Board was carried out by the Board's Officials on 1<sup>st</sup> August, 2024 and the following observations were made:

1. Non segregation of solid waste, the solid waste both biodegradable waste & non-biodegradable waste were dumped.
2. Road leading to the areas where all mixed waste were dumped is in deteriorated condition.
3. Solid waste were observed littering around the approach road.
4. Weight bridge installed found non-operational at the time of inspection. Data is observed to have been recorded manually, however the data on waste to be disposed was not recorded.
5. Recyclable materials are being pickup by rack picker with no personal protective equipment provided.
6. Clearing of Legacy waste through excavator has started since June,2024. One trommel machine installed for segregation of legacy waste. Trucks were seen waiting in line for loading of the segregated plastic waste. Authorization yet to be obtained.
7. The geo thermal lining was peeled off and in deteriorated condition, due to which it is most likely for leachate to find way into the ground.
8. The drainage system and leachate treatment plant constructed is not being maintained. The leachate is observed discharging directly without proper treatment.
9. Green belt not maintained.
10. No facility provided for washing or cleaning of vehicles carrying and disposing solid waste.

**In this connection, you are also hereby directed to take immediate necessary steps to address the above issues and submit the Action Taken Report to this office within 15 (fifteen) days from the date of issue of this letter failure which environmental Compensation will be impose for non-compliance.**

Also as per Rule 15(y) of the Solid Waste Management Rules, 2016 , you are hereby directed to make an **application in Form-I for grant of authorisation** for setting up waste processing, treatment or disposal facility, including sanitary landfills from the State Pollution Control Board and as per the Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, and Section 21 of the Air as per the Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, you are also hereby directed to apply for **Consent to Consent for Sanitary Landfill** by submitting the application online by logging [megocmms.nic.in](http://megocmms.nic.in) to the prescribed authority i.e. State Pollution Control Board.

Yours Faithfully,

  
(Dr. G.H CHYRMANG, MFS)  
MEMBER SECRETARY

Meghalaya State Pollution Control Board,  
Shillong

(153)

INSPECTION REPORT

Inspection of the Sanitary Landfill Site of Shillong Municipal Board located at Marten, Mawing, East Khasi Hills has been carried out by the Board's Officials: Shri. W.R Kharkrang, SEE, Shri. J.F Lajrong, EE and Smt. E.Shilla, AEE in the presence of Shri R. Pasi; Assistant Engineer, Shillong Municipal Board on 9<sup>th</sup> October, 2024 to monitor the compliance to the direction issued by the Board Vide No. MPCB/CON-8/2009/2024-2025/152, Dated: 14<sup>th</sup> August, 2024.

Sl No.	Directions on the Observation as per the inspection on 1 <sup>st</sup> August, 2024	Observation on the Action taken by the SMB
1	Non segregation of solid waste, the solid waste both biodegradable waste & non-biodegradable waste were dumped.	The mix solid waste were being dumped without segregation. However, a portion of the Bio-degradable waste was also diverted to the composting unit within the premises of the sanitary landfill.
2	Road leading to the areas where all mixed waste were dumped is in deteriorated condition.	No action has been taken.
3	Solid waste were observed littering around the approach road.	Solid waste were still observed littering along the approach road.
4	Weight bridge installed found non-operational at the time of inspection. Data is observed to have been recorded manually, however the data on waste to be disposed was not recorded.	Weight bridge has been repaired and operational.
5	Recyclable materials are being pickup by rack picker with no personal protective equipment provided.	Personal protective equipment like Gumboots and mask were observed to be worn by some of the rack pickers.
6	Clearing of Legacy waste through excavator has started since June, 2024. One trommel machine installed for segregation of legacy waste. Trucks were seen waiting in line for loading of the segregated plastic waste. Authorization yet to be obtained.	Authorisation have not been applied for.
7	The geo thermal lining was peeled off and in deteriorated condition, due to which it is most likely for leachate to find way into the ground.	No action has been taken.
8	The drainage system and leachate treatment	No action has been taken. However, it

	plant constructed is not being maintained. The leachate is observed discharging directly without proper treatment.	was also observed the leachate was leaking from the cracks of the retaining wall in phase II of the Sanitary Landfill. Enclosed herewith at <b>Annexure-I</b> is the Test Report of the Waste Water collected on 1 <sup>st</sup> August, 2024 in which all the parameters of the Test Report has exceeded the Standards for Land Disposal of Leachates as per the Solid Waste Management Rules, 2016.
9	Green belt not maintained.	No action has been taken.
10	No facility provided for washing or cleaning of vehicles carrying and disposing solid waste.	No action has been taken.
11	Authorisation in FORM-I of the SWM Rules, 2016 for setting up the waste processing, treatment or disposal facility	Authorisation have not been applied for.
12	Application for Consent to Operate of the Sanitary Landfill	Consent to Operate have not been applied for.

**Note:** Sample of Waste Water was collected from the Leachate Treatment tank for analysis.

  
Shri. W.R Kharkrang, SEE  
MSPCB

  
Shri. J.F Laurong, EE  
MSPCB

  
Smt. E.Shilla, AEE  
MSPCB

**REGIONAL DIRECTORATE (NORTH - EAST)**

CTO BUILDING, GROUND FLOOR - II, SHILLONG - 793001

**Visit Report in the matter of OA No. 1205/2024**

As directed, with reference to the Hon'ble NGT order dated 01.10.2024 in the matter of O.A. No. 1205/2024 tilted "CAG faults city's waste processing" appearing in the Shillong Times dated 16.09.2024 Officials from Regional Directorate (North-East), Central Pollution Control Board (CPCB)-Shillong (i.e. Sh. Arnab Mandal, Scientist-B & Sh. Rakesh Basumatary, Senior Scientific Assistant), Officials from Meghalaya State Pollution Control Board (MSPCB) and Officials from Shillong Municipal Board jointly visited at Shillong Landfill Facility (SLF) on 09.10.2024 to verify the factual information.

Shillong is the capital city in the state of Meghalaya with more than 1 lakh population (with a population of 1,43,229 according to the 2011 census). The Waste Processing facility at Marten (Shillong) serves the Shillong Urban agglomeration, which includes both the areas under the Shillong Municipal Board (SMB) with its 27 wards and areas outside the Shillong Municipal jurisdiction. The facility processes approximately 150 tons per day (TPD) of solid waste. Source segregation is practiced inside the Shillong Urban agglomeration. Primary collection vehicles go to door-to door to the different localities for collection of garbage and all the medium to large vehicles have waste separator cabin for dry & wet waste segregation. The recyclable materials (paper, rigid plastic packaging, Multilayer plastic waste, metals, glass etc.) are recycled with the help of the self-help groups working there. Further, organic materials are processed inside the compost plant having capacity of 170 Tonnes, as reported. Rest of the inert materials are found to be dumped into the SLF. As per the data submitted from the month of April,2024 to September,2024 (copy attached at Doc-1), it is found that a total of 27118.62 Tonnes of solid waste is collected for processing at the site, out of which, a cumulative 10,780.4 Tonnes of Solid waste is disposed at the land-fill from April-September,2024.

The observations with reference to the particulars as per the Hon'ble NGT order dated 01.10.2024 in the matter of O.A. No. 1205/2024 are tabulated below:

Particulars	Observations
<p>Para 2 of the order states that "The news item relates to the waste processing efficiency in Shillong, particularly at the Shillong Landfill Facility (SLF) as raised by the Comptroller and Auditor General of India. As per the article, The SLF, established under the North Eastern Region Capital Cities Development Investment Program (NERCCDIP), was designed to have a lifespan of 15 years, up to 2029. However, due to inefficient waste processing, the landfill's operational lifespan has been significantly reduced. Phase I of the SLF, completed in May 2017, is already fully utilized and covered with vegetation. Phase II, completed in February 2021, is filling up rapidly and is expected to last only until 2025."</p>	<p>It was observed that the land fill site at the waste processing site at Marten, Shillong was developed in two phases with approximate areas Phase-I of the SLF being <b>6500 sq.m</b> and Phase-II of the SLF being <b>8500 sq.m</b>. Phase-I of the SLF was handed over to Shillong Municipal Board by SIPMIU, Shillong on 04<sup>th</sup> October,2017 (copy attached at Doc-2). Phase-I of the SLF was found to be fully utilized and Trommel Screen machine was seen to be sorting out the waste on the day of visit. The sorted waste is being sent to nearby cement plants as RDF as reported. Partial vegetation cover was seen in the Phase-I of the SLF as evident from the picture attached at Annexure-1. Phase-II of the SLF was handed over to Shillong Municipal Board by SIPMIU, Shillong on 30<sup>th</sup> April,2021 (copy attached at Doc-3). However, Phase-II of the SLF was seen to be approximately 90% full with a little space remaining (photographs attached).</p>

Para 3 of the order states that

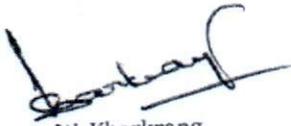
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"The news item states that the CAG report highlights that the lack of efficient waste processing has led to the premature filling of the landfill. Furthermore, the existing waste processing facilities are insufficient to handle the volume of waste generated by the city. This has led to improper processing and increased waste backlog. The waste processing activities are not in full compliance with environmental regulations and standards. This includes inadequate measures for waste segregation and treatment. The inefficiencies in waste processing are leading to environmental degradation. Unprocessed waste and improper disposal contribute to pollution and health hazards".

Phase-II of the SLF was found to be covered with non-permeable HDPE linings system at the base (photographs attached). Leachate collection and treatment system was seen in the field (Photographs attached). However, it seems that the leachate treatment facility may not be operated regularly. Moreover, there is no system observed for diversion of storm water to minimize leachate generation and to avoid flooding/water logging as per CPCB guidelines.

Sand filter is the only treatment media as observed in the leachate treatment plant and the treated effluent is discharged into outside drain as reported by the SMB representative. No log-book was found to be maintained.

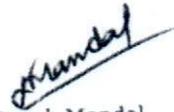
Meghalaya SPCB officials collected the samples from the inlet and outlet of the leachate treatment facility on the day of visit for analysis in their laboratory.



W. Kharkrang.  
Senior Environmental Engineer  
Meghalaya SPCB

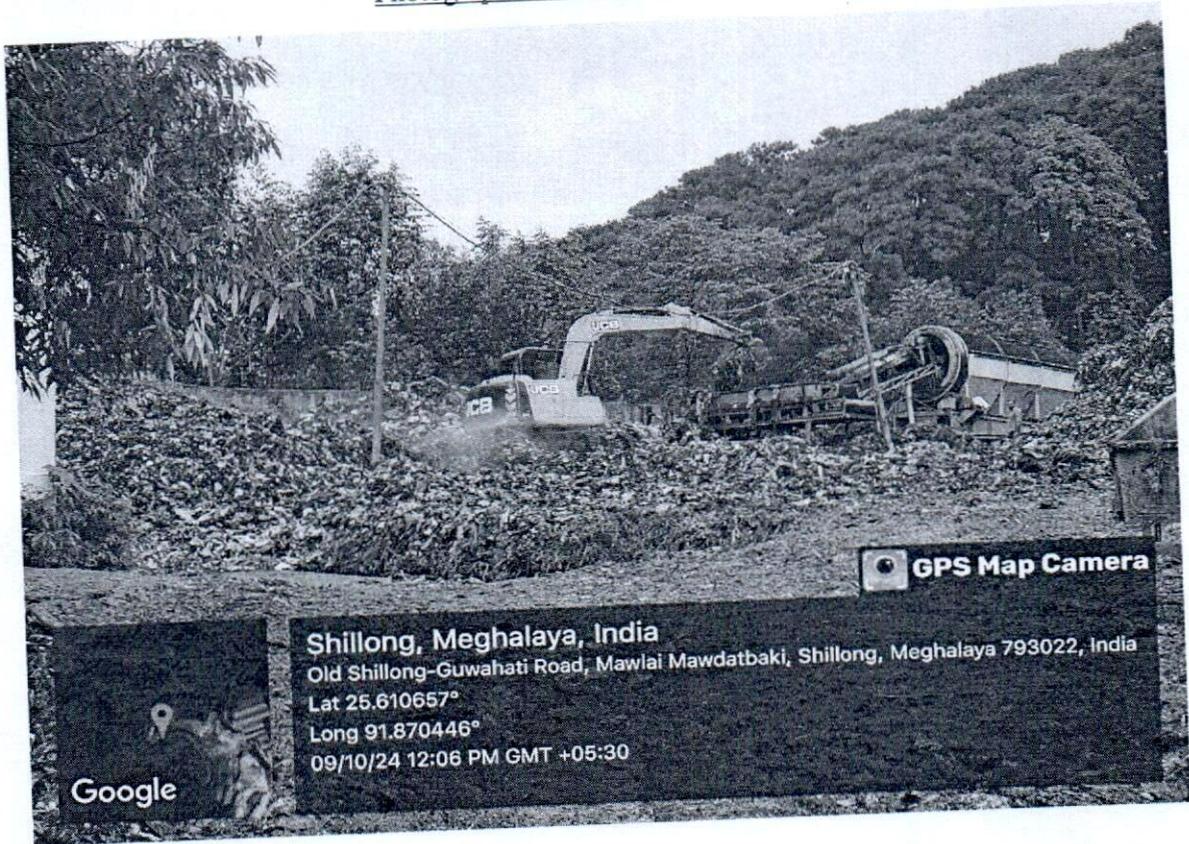


Rakesh Basumatary  
Senior Scientific Assistant  
RDNE, CPCB-Shillong



Arnab Mandal  
Scientist-B  
RDNE, CPCB-Shillong

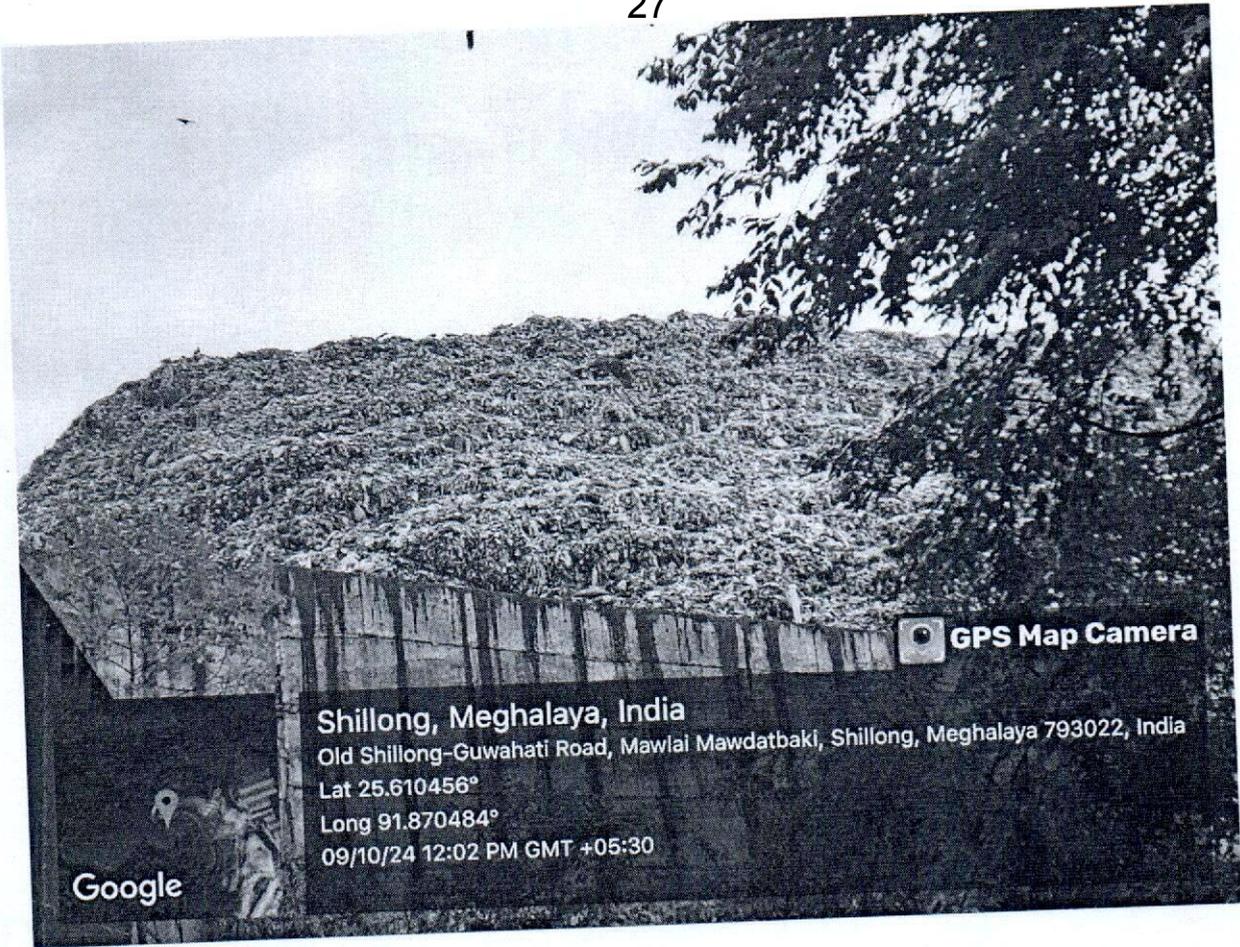
Photographs Taken during the Visit



Phase-I of Shillong Land-fill Facility



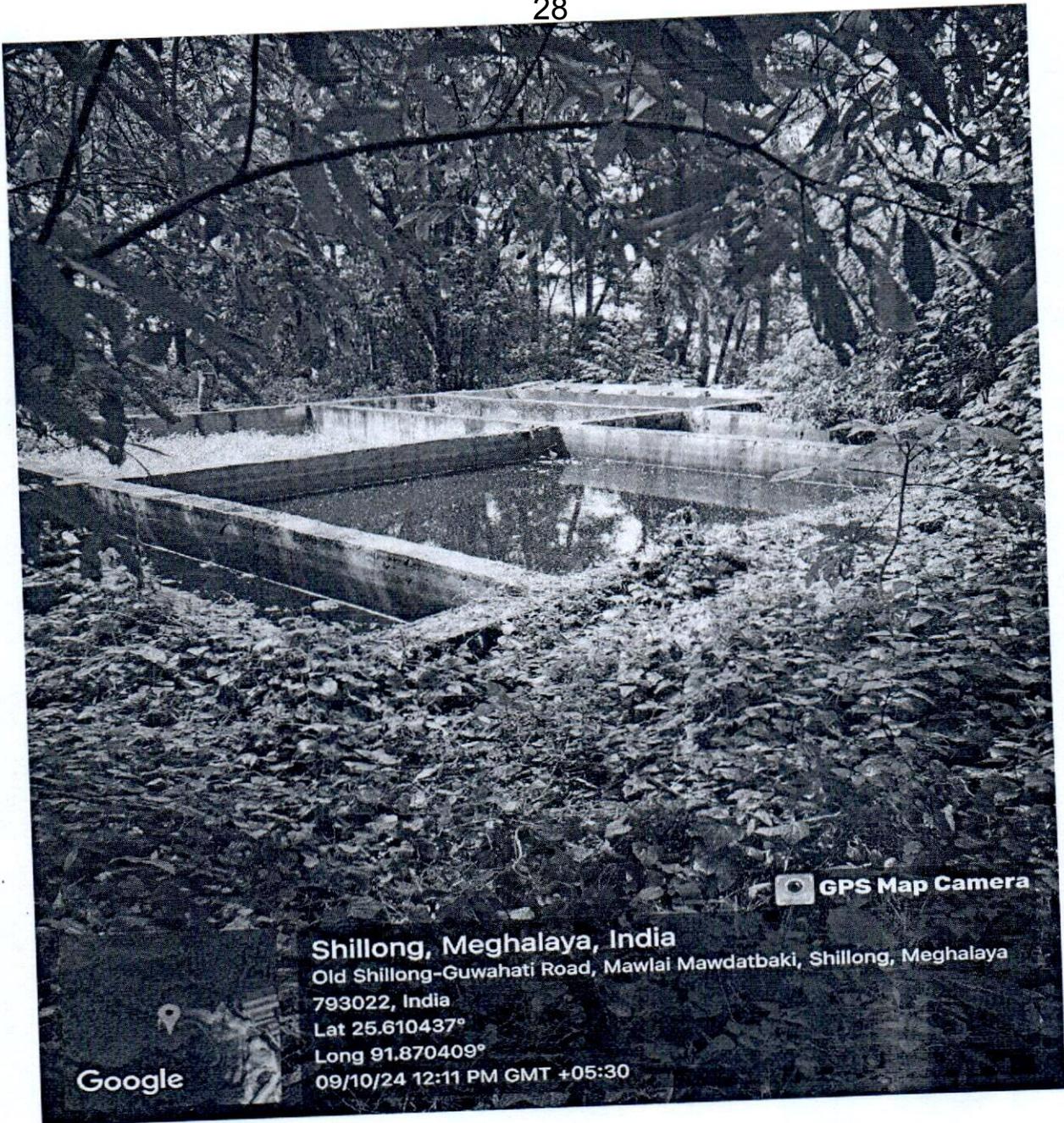
Phase-II of Shillong Land-fill Facility as seen from Eastern Side



Phase-II of Shillong Land-fill Facility as seen from North-Western Side



Leachate collection system at Shillong Land-fill Facility



Leachate Treatment Plant at Shillong Land-fill Facility

**REPORT ON THE LEACHATES QUALITY, AMBIENT AIR QUALITY AND AMBIENT NOISE LEVEL, AT  
SHILLONG SANITARY LANDFILL FACILITY, MAWIONG, EAST KHASI HILLS DISTRICT**

**1) MONITORING OF THE QUALITY OF LEACHATES**

The Board has carried out the monitoring of the quality of Leachates from Shillong Sanitary Landfill Facility, Mawiong, East Khasi Hills District on 9<sup>th</sup> October, 2024. The result below (Table 1.0) indicated that the concentration of Total Dissolved Solids, Total Suspended Solids, Chloride, Biochemical Oxygen demand were found to be above the prescribed standards for Land Disposal of Treated Leachates as per the Solid Waste Management Rules 2016.

**Table 1.0: Leachates Data at Shillong Sanitary Landfill Facility, Mawiong, East Khasi Hills District**

Parameters	Test Method:	Limits	Test Results of Sample code/Sampling location
		Standards for Land Disposal of treated Leachates as per Solid Waste Management Rules 2016	N/39/24 Outlet Leachates (Treated) Shillong Sanitary Landfil Facility Mawiong
<i>pH at 25°C</i>	4500-H <sup>+</sup> B APHA 24 <sup>th</sup> Ed. No	5.5-9.0	8.2
<i>Total Dissolved Solids (mg/l)</i>	2540C APHA 24 <sup>th</sup> Ed. No.	2100.0	8694.0
<i>Total Suspended Solids (mg/l)</i>	2540D APHA 24 <sup>th</sup> Ed. No	200.0	2705.0
<i>Chloride (mg/l)</i>	4500-Cl <sup>-</sup> B APHA 24 <sup>th</sup> Ed. No	600.0	1150.0
<i>Fluoride (mg/l)</i>	4500-F-D APHA 24 <sup>th</sup> Ed. No	*	0.18
<i>Ammonia Nitrogen as N (mg/l)</i>	4500-NH3A&C APHA 24 <sup>th</sup> Ed. No	*	694.0
<i>Total Kjeldahl Nitrogen as N (mg/l)</i>	4500NH3 B,C, D	*	1286.0
<i>Biochemical Oxygen Demand at 27° C (mg/l)</i>	IS-3025 (P-44)	100.0	1382.0
<i>Chemical Oxygen Demand (mg/l)</i>	5220-C APHA 23 <sup>rd</sup> Ed. No	*	2085.0
<i>Copper as Cu (mg/l)</i>	3030 E,3111B APHA 23 <sup>rd</sup> Ed. No	*	0.24
<i>Lead as Pb (mg/l)</i>		*	BDL**
<i>Zinc as Zn (mg/l)</i>		*	1.0
<i>Cadmium as Cd (mg/l)</i>		*	BDL**
<i>Nickel as Ni (mg/l)</i>		*	BDL**

\*Not Prescribed/\*\*Below Detectable Limits

## 2) MONITORING OF AMBIENT AIR QUALITY AT SHILLONG SANITARY LANDFILL FACILITY, MAWIONG, EAST KHASI HILLS DISTRICT

To assess the ambient air quality in the Shillong Sanitary Landfill Facility, Mawiong, East Khasi Hills District, the Meghalaya State Pollution Control Board had conducted the ambient air quality at the dumping site on 26<sup>th</sup> & 27<sup>th</sup> October 2024.

### Ambient Air quality monitoring:

The monitoring works was performed as per methods prescribed by CPCB. The parameters selected for the purpose of monitoring the ambient air quality includes the Particulate Matter (PM10), Particulate Matter (PM2.5), Sulphur dioxide (SO<sub>2</sub>), and Nitrogen dioxide (NO<sub>2</sub>). Monitoring is being carried out for 24 hours (4 hourly sampling for gaseous pollutants & 8 hourly sampling for particulate matter). The monitoring of meteorological parameters such as wind speed and direction, relative humidity and temperature was also integrated with the monitoring of the air quality.

### Observations and Findings:

The findings on the assessment of Air quality in the monitored location revealed that the concentrations of PM10, PM2.5, Sulphur Dioxide (SO<sub>2</sub>), and Nitrogen dioxide (NO<sub>2</sub>) (Table 2.0) were found to be within the prescribed standards at all the locations.

**Table 2.0: Ambient Air Quality data at Shillong Sanitary Landfill Facility, Mawiong, East Khasi Hills District**

Sl.No.	Sampling Location	Date of Monitoring	Lab Ref No.	Parameters			
				PM10 ( $\mu\text{g}/\text{m}^3$ )	PM2.5 ( $\mu\text{g}/\text{m}^3$ )	SO <sub>2</sub> ( $\mu\text{g}/\text{m}^3$ )	NO <sub>2</sub> ( $\mu\text{g}/\text{m}^3$ )
1.	New Landfill Site	26.10.24 - 27.10.24	A/114/24	60.8	33.9	6.3	15.7
<p><i>Permissible limits (24 hrs average) of Ambient Air Quality Standards as per EPA Notification GSR 826(E), dated 16<sup>th</sup> Nov. 2009.</i></p> <p><i>Particulate Matter (PM10): 100 <math>\mu\text{g}/\text{m}^3</math> ; Particulate Matter (PM2.5): 60 <math>\mu\text{g}/\text{m}^3</math> ; Sulphur dioxide (SO<sub>2</sub>): 80 <math>\mu\text{g}/\text{m}^3</math> ; Nitrogen dioxide (NO<sub>2</sub>): 80 <math>\mu\text{g}/\text{m}^3</math></i></p>							

### 3) AMBIENT NOISE LEVEL MONITORING:

Ambient Noise level monitoring was conducted as per Board's standard method IS-9989/981-RA 2001/MPCB/CL-SOP/2017-18/21. The monitoring was conducted during day time (6 am to 10pm) and night time (10 pm to 6 am) using the SLM-109 Noise level meter.

#### Observations and Findings:

The day time and night time ambient noise level was recorded at 62.7 {dB(A)Leq} and 52.5 {dB(A)Leq} respectively, at New Landfill Site (Table 3.0). During the monitoring period (hourly time intervals), the ambient noise levels were found to be within the prescribed limits for Industrial area as per the Noise Pollution (Regulation and Control) Rules, 2000 under EPA, 1986 standards for day time and night time (Table 4.0).

**Table 3.0: Ambient Noise Level data at Shillong Sanitary Landfill Facility, Mawiong, East Khasi Hills District**

**Table 4.0 : Ambient Noise Level Standards**

Sl.No.	Sampling Location	Date of Monitoring	Lab Ref No.	{dB(A)Leq}	
				Day	Night
1.	New Landfill Site	26.10.24 - 27.10.24	N/118/24	62.7	52.5

Parameters	Permissible Limits for Industrial areas in {dB(A)Leq}	
	{Noise Pollution (Regulation and Control) Rules,2000.} Under EPA, 1986.	
Ambient Noise Level {dB(A)Leq}	Day Time (6 AM to 10 PM)	75
	Night Time (10 PM to 6 AM)	70

  
SENIOR SCIENTIST  
MSPCB, SHILLONG

NO.MPCB/ CON-8/2009/2024-2025/ 154

Dtd: the 28<sup>th</sup> October, 2024.

To,

Chief Executive Officer,  
Shillong Municipal Board,  
Shillong.Sub: **SHOWCAUSE NOTICE**

1. Whereas, Consent to Establish under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended was granted to M/s Shillong Municipal Board. Vide T.O. No. MPCB/TB-CON-08-2009/2009-2010/12, Dated: 26<sup>th</sup> November, 2009 for setting up a sanitary landfill over an area of 5.203 acres at Marten, Mawiong, East Khasi Hills District;
2. Whereas, the Sanitary Landfill of Shillong Municipal Board is operating without Consent to Operate from the Board;
3. Whereas, an inspection of the Sanitary Landfill of Shillong Municipal Board was carried out by the Board's Official on 1<sup>st</sup> August, 2024 and Direction was issued to the CEO, Shillong Municipal Board for non-compliance to Solid Waste Management Rules, 2016 Vide. NO.MPCB/ CON-8/2009/2024-2025/152, Dated: 14<sup>th</sup> August, 2024;
4. Whereas, as per the Test Report of the Waste Water collected on 1<sup>st</sup> August, 2024 from the Leachate Treatment Tank indicates that all the parameters of the Test Report have exceeded the Standards for Land Disposal of Leachates as per the Solid Waste Management Rules, 2016.
5. Whereas, no response receive from the Shillong Municipal Board till date;
6. Whereas, inspection of the Sanitary Landfill of Shillong Municipal Board was again carried out by the Board's Official on 9<sup>th</sup> October, 2024 to monitor the directions issued by the Board Vide. NO.MPCB/CON-8/2009/2024-2025/152, Dated: 14<sup>th</sup> August, 2024 and observed that no initiative was taken by the Shillong Municipal Board ;
7. Whereas, **Shillong Municipal Board** has violated:-
  - i. *Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Restaurant without a valid Consent To Operate from the Board.*
  - ii. *Section 24(l) (a) &(b) of the Water (Prevention and Control of Pollution) Act 1974 for discharging leachate waste water directly into land/stream.*
  - iii. *Rule 15(y) of the Solid Waste Management Rules, 2016 for operating without authorization from the Board.*

Therefore in view of the above, **Shillong Municipal Board** is hereby given 15(fifteen) days time to **SHOW CAUSE** as to "why" powers conferred upon the Board under Section.33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 5 of the Environment Protection Act, 1986 should not be initiated against the unit, failing which, 'exparte' action will be taken against you as per the prevailing Rules and Laws.

(Shri R. , Nainamalai, IFS)**CHAIRMAN**Meghalaya State Pollution Control Board,  
Shillong

**Meghalaya State Pollution Control Board**

Forests &amp; Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>

26



mspcb

Memo NO.MPCB/ CON-8/2009/2024-2025/154

Dtd: the 28<sup>th</sup> October, 2024.

Copy to:

1. The Secretary, Forest & Environment Department, Government of Meghalaya, Shillong for kind information.
2. The Secretary, Urban Affairs Department, Government of Meghalaya, Shillong for kind information.
3. The Director, Urban Affairs Department, Shillong for kind information.

  
CHAIRMAN

NO.MPCB/ CON-8/2009/2024-2025/ 159

Dtd: the 7<sup>th</sup> January, 2025.

To,

Chief Executive Officer,  
Shillong Municipal Board,  
Shillong.

Sub: **Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation.**

1. Whereas, Consent to Establish under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended was granted to M/s Shillong Municipal Board. Vide T.O. No. MPCB/TB-CON-08-2009/2009-2010/12, Dated: 26<sup>th</sup> November, 2009 for setting up a sanitary landfill over an area of 5.203 acres at Marten, Mawiong, East Khasi Hills District;
2. Whereas, the Sanitary Landfill of Shillong Municipal Board is operating without Consent to Operate from the Board;
3. Whereas, an inspection of the Sanitary Landfill of Shillong Municipal Board was carried out by the Board's Official on 1<sup>st</sup> August, 2024 and Direction was issued to the CEO, Shillong Municipal Board for non-compliance to Solid Waste Management Rules, 2016 Vide. NO.MPCB/ CON-8/2009/2024-2025/152, Dated:14<sup>th</sup> August, 2024;
4. Whereas, as per the Test Report of the Waste Water collected on 1<sup>st</sup> August, 2024 and 9<sup>th</sup> October, 2024 from the Leachate Treatment Tank indicates that all the parameters of the Test Report have exceeded the Standards for Land Disposal of Leachates as per the Solid Waste Management Rules, 2016.
5. Whereas, inspection of the Sanitary Landfill of Shillong Municipal Board was again carried out by the Board's Official on 9<sup>th</sup> October, 2024 to monitor compliance of the directions issued by the Board Vide. NO.MPCB/CON-8/2009/2024-2025/152, Dated:14<sup>th</sup> August, 2024 and observed that no initiative was taken by the Shillong Municipal Board ;
6. Whereas, **Showcause Notice** was issued to Shillong Municipal Board vide. T.O No.MPCB/CON-8/2009/2024-2025/154, Dated: 28<sup>th</sup> October, 2024 for violating the following:-
  - i. *Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Sanitary Landfill without a valid Consent from the Board.*
  - ii. *Section 24(I) (a) &(b) of the Water (Prevention and Control of Pollution) Act 1974 for discharging leachate waste water directly into land/stream,*
  - iii. *Rule 15(y) of the Solid Waste Management Rules, 2016 for operating without authorization from the Board.*
7. Whereas, no response receive from the Shillong Municipal Board till date;
8. Whereas, the Hon'ble National Green Tribunal, Principal Bench in its order OA No. 593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors. directed Central Pollution Control Board (CPCB) that, "The CPCB may take penal action for

failure, if any, against those accountable for setting up and maintaining STPs, CETPs and ETPs. CPCB may also assess and recover compensation for damage to the environment and said fund may be kept in a separate account and utilized in terms of an action plan for protection of the environment. Such action plan may be prepared by the CPCB within three months”;

9. Whereas, the Hon'ble National Green Tribunal, Principal Bench in its order dated: 10/07/2019 in OA No. 1038/2018 on News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels" that "The SPCBs and CPCB were free to take coercive measures, including recovery of compensation for damages to the environment on 'Polluter Pays' principle and also to adopt precautionary measures on 'Precautionary' principle;

10. Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench in its order dated: 10/03/2022 in OA No.100/2021/EZ, Shri Pynbait Sutnga Versus State of Meghalaya & Ors that, "computation of Environmental Compensation, cost of restitution and remedial measures as well as penalty to be imposed for violation of environmental norms".

Now, therefore in view of the above the Meghalaya State Pollution Control Board in exercise of the powers conferred upon it under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 do hereby imposed an Environmental Compensation of **Rs. 26,25,000/- Rupees (Twenty Six Lakhs and twenty five thousand only)** on **SHILLONG MUNICIPAL BOARD** calculated on the basis of methodology developed by Central Pollution Control Board for Assessing Environmental Compensation and adopted by the Meghalaya State Pollution Control Board.

The Environmental Compensation shall be paid within a period of 15(fifteen) days from the date of receipt of the direction in the form of Demand Draft or Banker's Cheque to be drawn in favor of Member Secretary, Meghalaya State Pollution Control Board, payable at Shillong.

In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.



CHAIRMAN

Meghalaya State Pollution Control Board,  
Shillong

Memo NO.MPCB/ CON-8/2009/2024-2025/159-A  
Copy to:

Dtd: the 7<sup>th</sup> January, 2025.

1. The Secretary, Forest & Environment Department, Government of Meghalaya, Shillong for kind information.
2. The Secretary, Urban Affairs Department, Government of Meghalaya, Shillong for kind information.
3. The Director, Urban Affairs Department, Meghalaya, Shillong for kind information.



CHAIRMAN



amit singh &lt;semasingh.office@gmail.com&gt;

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**Original Application No. 217/2024/EZ (Earlier O.A. No. 1205/2024/ PB) News Item titled "CAG faults city's waste processing" appearing in the Shillong Times dated 16.09.2024**

1 message

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**amit singh** <semasingh.office@gmail.com>

Wed, Jan 8, 2025 at 9:06 PM

To: dc-ekh-meg@nic.in, mscb.cpcb@nic.in, secy-meof@nic.in, judicial-kolkata@gov.in

Dear Sir, /Madam

Kindly Find attached scanned copy Affidavit being e- filed on behalf of Meghalaya State Pollution Control Board, which is being served in advance copy as proof of service.

Thanking you.  
Best Regards,  
Ms.K.Enatoli Sema

(Clerk)  
Rahul Mo. 7503630697

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Office of Mr Amit Kumar Singh & Ms.K.Enatoli Sema,  
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 **Reply affidavit.pdf**  
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